

Alleged assault by Delhi Police on

12.00 hrs.

QUESTION OF PRIVILEGE REGARDING
ALLEGED ASSAULT BY DELHI POLICE
ON SHRI RAMESH CHENNITHALA M.P.*(Interruptions)**[English]*MR. SPEAKER: Please take your seat.
My Harish Rawat.*(Interruptions)*

MR. SPEAKER: Mr. Harish Rawat.

*(Interruptions)**[Translation]*MR. SPEAKER: Please take your seat.
Brahmbhattji, why are you standing? Please
take your seat.*(Interruptions)*SHRI MOHANBHAI SANJIBHAI
DELKAR (Dadra and Haveli): No one has
listened to my plea till now. Today you will
have to listen to me. *(Interruptions)*MR. SPEAKER: What are you saying?
Please take your seat. What has happened?KUMARI MAYAWATI (Bijnor): Mr.
Speaker, Sir, I have listened to his plea. We
will not allow the business of the House to
transacted today... *(Interruptions)*MR. SPEAKER: Nothing is audible. First
of all please take your seats.SHRI MOHANBHAI SANJIBHAI
DELKAR: The land of a person has been
forcibly occupied there. We have lodged a
complaint about this case but no action has
been taken so far. The police officer and the
District Magistrate have searched my house.
I seek justice from you.MR. SPEAKER: Please take your seat.
I will call you later on.SHRI HARISH RAWAT (Almora): The
Delhi Police has beaten the President of
Youth Congress, who is an honourable
Member of this House and right now he is in
an injured state...MR. SPEAKER: I have received your
privilege motion. I have sent it for ascertain-
ing facts... *(Interruptions)**[English]*SHRI P. CHIDAMBARAM (Sivaganga):
I raised this matter yesterday and the Deputy
Speaker directed the Government to come
with a report.SHRI HARISH RAWAT: It is every seri-
ous matter. We raised this issue yesterday.
Shri Chidambaram raised it...*(Interruptions)**[Translation]*MR. SPEAKER: It is all right. I have
received your privilege motion and it has
been sent for ascertaining facts.SHRI VASANT SATHE (Wardha): The
facts have already appeared in the newspa-
pers and despite that if you are saying that
facts are being ascertained, it does not look
nice. Mr. Deputy-Speaker had stated yester-
day, "Shri Somnath Chatterjee had also
supported it that is was a serious matter.*[English]*

and Government will furnish the facts.

*[Translation]*Even the Government has not come
forward with facts.*(Interruptions)**[English]*

MR. SPEAKER: I have heard him. Let

us hear Advaniji. I think, it is a very serious matter. Let us hear Advaniji.

(Interruptions)

MR. SPEAKER: Government wants to respond.

(Interruptions)

MR. SPEAKER: Advaniji wants to help you. He wants to support you.

(Interruptions)

PROF. P.J. KURIEN (Mavelikara): Privilege notice was given by me. *(Interruptions)*

SHRI HARISH RAWAT: Let me complete my submission. *(Interruptions)*

PROF. P.J. KURIEN: I have given the privilege motion. *(Interruptions)*

SHRI P. CHIDAMBARAM: Mr. Deputy-Speaker asked for the report yesterday. Where is the report? *(Interruptions)*

MR. SPEAKER: I am not hearing you. You are always standing. I have allowed Mr. Rawat. *(Interruptions)*

MR. SPEAKER: Will you please take your seats?

[*Translation*]

Please take your seats. Please take your seats.

(Interruptions)

MR. SPEAKER: Mr Delkar, I will call you to express your views I have not barred you from speaking.

(Interruptions)

SHRI HARISH RAWAT: Mr. Speaker, Sir, when the hon. Shri Chidambaram had raised this issue yesterday, the hon. Deputy

Speaker had stated that he would ask for the report and the Government was directed to furnish the report. But it is a Government which asks its police officers to misbehave with a Member of Parliament and Physically assault him. Shri Ramesh Chennithala is lying injured in Ram Manohar Lohia Hospital of Delhi and the Government is not able to furnish the report. It is sheer contempt of the House. This contempt is deliberate.

(Interruptions)

Mr. Speaker, Sir, I would like to submit to the House that every Member of this House is feeling insecure today. Earlier Shri Era Anbarasu was beaten up and now same thing has happened with Shri Ramesh Chennithala. Tomorrow it will be the turn of Harish Rawat and the next day that of Shri Chidambaram. *(Interruptions)*

Mr. Speaker, Sir, a situation may arise when not only the Members of opposition, but also those of the ruling party will also feel insecure. Mr Speaker, Sir, you are our custodian. Our respect and security is your responsibility and of this House. I would like to request on behalf of the entire House that the notices of breach of privileges given by us may be referred directly to the Committee of Privileges. *(Interruptions)*

MR. SPEAKER: Mr. Shrivastava, when a Member has been beaten up, it should not be taken lightly.

(Interruptions)

SHRI RAM NAIK (Bombay North): Mr. Speaker, Sir, I am on a point of order. You had called hon. Shri L.K. Advani after the hon. Member Shri Harish Rawat and he even stood up to speak. *(Interruptions)*

MR. SPEAKER: It is not a point of Order, please take your seat. I will call Advaniji also.

Yes, Mr. Kurien.

(Interruptions)

[English]

PROF. P.J. KURIEN (Mavelikara): Now a serious situation has arisen Sir. Our safety and security is to be ensured by you only: It is not the first time that an MP has been beaten up and obstructed from performing his duty as a Member of Parliament. We have the example of Shri Anbarasu. He was also beaten. Earlier Shri Vijayaraghavan was also beaten; that was in the last session. You were kind enough to refer that matter to the Privileges Committee with the consensus of all the Members of this House. We are grateful to you.

This is a similar incident. It should be specially noted, all newspapers have reported this, that these marchers were marching peacefully. It was a peaceful agitation.

Secondly the lathi charge was ordered without any provocation. In spite of the fact that there were thousands of youngsters the police have not brought even a single police van to arrest them and take them away. So this lathi-charge was done deliberately to stop Members of Parliament from doing their work independently. (*Interruptions*)

Not only that, today also another MP from the Rajya Sabha hon. Madam Sushila Tiria was beaten. These incidents are happening again and again. This is the tactic of the Government. (*Interruptions*)

SHRI A. CHARLES (Trivandrum): Where is the Home Minister?

MR. SPEAKER: Please take your seat.

(*Interruptions*)

PROF. P.J. KURIEN: I seriously allege that on the one hand this Government tries to intimidate the members of the opposition through prosecution, and other means and on the other hand, they try to physically liquidate the Members by lathi-charge.

The doctor in charge of Welligton Hospital has reported that Shri Chennithala

cannot be mobile for another three weeks. May be, they wanted him to be immobile only for ten days, till the extended Parliament session is over. This is the point. They do not want the Members to act independently. They try to obstruct the Members in coming to the House by Physically torturing them. And the police is acting on this.

Here is a case of lathi-charge, hon. MP was beaten without any provocation whatsoever. Can the Government challenge it? This is a fit case to be referred to the Privileges Committee. I therefore request you, Mr. Speaker, that this should be referred to the privileges Committee straightway. (*Interruptions*) I am sure that hon. Members from the other side—they are all there—will also agree with this. (*Interruptions*) I therefore urge upon you that this should be referred to the Privileges Committee.

SHRI BASUDEB ACHARIA (Bankura): This is a case of a Member of this House, where the Member has been severely beaten. There is a precedent also. A case of similar type of assault or beating of the Member of this House has been referred to the Privileges Committee. This is a case of a Member of the House assaulted by the police. I also suggest that this particular case should be referred to the Privileges Committee. Let the Privileges Committee examine and decide. (*Interruptions*)

SHRI TARITBARAN TOPDAR (Brack-pore): Before that, there should be a statement by the Home Minister today itself. (*Interruptions*)

SHRI LOKANATH CHOUDHURY (Jgatsinghpur): Whenever a Member is beaten, it is generally sent to the Privileges Committee. The precedent is also there. Here, one thing, I want to put on record. This matter was reported to the House yesterday. It is an unfortunate happening. In the fitness of things, the Government should have come out with a statement. There is no other way, but to refer it to the Privileges Committee. I agree with Shri Acharia that this should be referred to the Privileges Committee.

(Interruptions)

MR. SPEAKER: Let us hear the Government's view.

(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): Mr. Speaker, Sir, the hon. Minister of Home Affairs is present in the House. There is no difference of opinion on the feelings expressed about this incident... *(Interruptions)* Please listen to me. We have listened to speeches of six hon. Members of your party. The House has no two opinions about the incident. I would like to say that the hon. Minister of Home Affairs has come just now. He will make a statement and you will get the information. You are the masters and you are free to take any decision you like. It is being said that such incidents are taking place at the instance of the Government, but I would like to submit in this regard that Government will never indulge in such type of work; because the members of present ruling party have also been beaten one time or the other. Therefore, the Government will never indulge in such acts. The hon. Minister of Home Affairs has informed that he will make a statement today itself. *(Interruptions)*

SHRI MOHAMMAD SHAFI (Srinagar): Please give a chance to me also. I have been raising my hand for quite a long time.

MR. SPEAKER: Please take your seat. Shri Khurana.

SHRI MADAN LAL KHURANA (South Delhi): I would like to speak about the incident accrued yesterday and the name mentioned in this regard. I have been saying for the last so many days that the Delhi Police is behaving in an arbitrary manner and there should be some checks on them, because this is not an isolated incident, but I remember and I would like to tell that in August, 1989 the same officer, whose name

has been mentioned by Shri Chidambaram, had ordered an attack on Shri Vajpayee at Connaught Place in Delhi. Had this tradition been put to an end or checked at that time, this incident would not have occurred today. The Police is still behaving in an arbitrary manner. This officer should be removed from service and the hon. Minister of Home Affairs should make a statement to keep Delhi Police under restraint.

[English]

MR. SPEAKER: Home Minister.

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): At 3 O'clock today, I will make a statement. *(Interruptions)*

[Translation]

MR. SPEAKER: Please take your seat, I will give ruling later on.

(Interruptions)

SHRI MOHAMMAD SHAFI: 127 persons have died...

MR. SPEAKER: I am not listening to you. Please take your seat.

SHRI D.J. TANDEL (Daman and Diu): Our lives are in danger for the last four months.

(Interruptions)

12.24 hrs.

[At this stage Shri D.J. Tandel and some other hon. Members came near the Table and set on the floor]

MR. SPEAKER: Please go back to your seats.

[Translation]

12.25 hrs.

(Interruptions)

[At this stage Shri D.J. Tandrae and some other hon. Members went back of their respective seats]

[Translation]

SHRI RAJENDRA AGNIHOTRI (Jhansi): Hon'ble Speaker, Sir, it is true that Members of Parliament have been writing letter to the hon. Home Minister and I have also been writing to him for the last three months continuously... (Interruptions)

MR. SPEAKER: Mr. Agnihotri, I am not allowing you. Please sit down.

[English]

SHRI MUFTI MOHAMMAD SAYEED: I want to make a statement about the incident. The statement should be comprehensive. So, I want to get some additional details about the treatment of the MP who got admitted in the hospital. (Interruptions)

PROF. P.J. KURIEN: We will supply you the details.

SHRI MUFTI MOHAMMAD SAYEED: I want to get some more details. (Interruptions)

SHRI VASANT SATHE: The hospital is not outside Delhi. It is here, in Delhi.

[Translation]

The Home Minister himself could have visited the hospital yesterday. Could have seen the injured Member the Deputy Speaker, had directed the Government to inform the House as to what has actually happened. He could have brought the details.

MR. SPEAKER: Please sit down. Please take your seat.

(Interruptions)

[English]

MR. SPEAKER: I cannot hear you at all.

What is this? Please take your seats.

(Interruptions)

MR. SPEAKER: I have not called you. Without my permission you cannot speak.

(Interruptions)

MR. SPEAKER: I do not know what he is going to say.

(Interruptions)

SHRI VASANT SATHE: He says that he has to collect information. This will not do. (Interruptions)

SHRI MUFTI MOHAMMAD SAYEED: I want to collect some more information. (Interruptions)

[Translation]

SHRI VASANT SATHE: Excuse me. It is a great injustice. The Home Minister is saying that he has to collect some more information.

MR. SPEAKER: He says that he will make a statement at 3 O' clock.

[English]

I am allowing Mr. Advani.

(Interruptions)

SHRI MUFTI MOHAMMAD SAYEED: On each and every incident which occurs, there is no convention in the House... (Interruptions)

MR. SPEAKER: I am on my legs. Will you please take your seats?

(Interruptions)

PROF. P.J. KURIEN: It is not 'each and every incident'.

MR. SPEAKER: Mr. Kurien, please sit down, Mr. Advani.

(Interruptions)

MR. SPEAKER: It is the question of a Member. Please take your seats.

PROF. P.J. KURIEN: How can he say 'each and every incident'? It is not correct. He is an hon. Member of this House.

(Interruptions)

SHRI L.K. ADVANI (New Delhi): Mr. Speaker, Sir, obviously the Home Minister has not been briefed about what happened in the afternoon yesterday. Yesterday afternoon when this matter was raised by Shri Chidambaram, some of us also felt that a Member of Parliament has been hurt in a police lathi-charge, it is a matter about which naturally all sections of the House are concerned, and, therefore, reflecting the view and sense of the House, the Deputy-Speaker from the Chair told the Government that this a matter about which the House should be informed and told what has happened so that the House can proceed accordingly.

Now, obviously, the Home Minister has not been briefed about this... *(Interruptions)* Therefore, I regard it as unfortunate that at 12.30 also, the Government should not be in a position to tell the House the full facts. I, for one, think that this a matter in which the Speaker should take a decision. He can very well ask for the Government version before taking a decision, but the view of the House, as I can understand it, I can sense it right across political parties would be that if a Member of the House irrespective of to which party he belongs has been hurt in a lathi-charge and the Government is not able to present facts before us, you are perfectly entitled to send it to the Privileges Committee. But in order that a right precedent may be set, I would request you to hear the Government version also before deciding. But you are the custodian of the House and the sense of the House is this. *(Interruptions)*

MR. SPEAKER: There are other Members, who want to speak. Let us hear them also.

(Interruptions)

SHRI VASANT SATHE: I am on this point. I agree with Shri Advani. If the Government has no version, then the only alternative is to send it to the Privileges Committee... *(Interruptions)*. The Home Minister has said: Here is a Member, here is a person, like each and every other case in the country, we will try to get facts. If this is the attitude of the Government, and if we had taken the same attitude when Ms. Rubiya was kidnapped, and said that like any other girl in the country... *(Interruptions)*. Here is a Member of Parliament, our colleague and if you cannot get the information on this incident, then the only alternative today is to refer this matter directly to the Privileges Committee and we cannot wait for the Government to collect facts. And let the Home Minister withdraw what he has said—as in each and every person's case"—because that is an insult not only to the Member, but to the entire House.

MR. SPEAKER: I have allowed this matter to be raised on the floor of the House. Some Members have made their observations. Some other Members and Leaders of the Parties also want to make their observations. I want to hear them.

SHRI LOKNATH CHOUDHURY (Jagatsinghpur): Sir, it is unfortunate that though the matter was raised yesterday, the Home Minister is not yet briefed nor is ready to make a Statement. I don't want to go to this aspect of the problem. Since this matter concerns the privilege of a Member of the House and also of the whole House, it will be fair on the part of the Home Minister to move that the matter should be referred to the Privileges Committee. It is a precedent followed in British Parliament.

MR. SPEAKER: Yes, let us hear the Home Minister.

*Alleged assault by Delhi Police on**(Interruptions)*

SHRI G. M. BANATWALLA (Ponnani): Sir, after the contemptuous remark, we must not hear him also. He treated you and the House in a contemptuous manner. *(Interruptions)*

MR. SPEAKER: I have not called you. Let us hear the Home Minister.

[Translation]

SHRI MOHAMMAD SHAFI: Mr. Speaker, Sir, you do not grant me an opportunity to speak.

MR. SPEAKER: Please sit down. Without my permission, how are you standing and interfering please sit down.

[English]

Mrs. Uma Gajpathi Raju, will you take your seat?

(Interruptions)

SHRI MUFTI MOHAMMAD SAYEED: I share the concern of the hon. Members. One of our colleagues, who led a demonstration to stage a *dhama* at P.M.'s residence—when they were prohibited by the police to go ahead—got injured and he was admitted to the hospital. I must say that it is condemnable and I will make an enquiry about the matter as to who is the officer who is responsible for giving such a treatment to an M.P. In any case, I have no objection if you decide to sent the matter to the privileges Committee. *(Interruptions)*

MR. SPEAKER: I think there is consensus that this matter should be referred to the Privileges Committee. I refer this matter to the Privileges Committee.

[Translation]

SHRI MOHANBHAI SANJIBHAI DELKAR (Dadra and Nagar Haveli): Mr. Speaker, Sir, I have been elected as an

independent candidate from Dadra and Nagar Haveli. There is complete absence of democratic rule in this area. All power are vested in the Administration. The Administration of the territory comes under the control of Ministry of Home Affairs and they deal with its affairs. For the last three years the land of the Adivasis of the area are being sold by the industrialists, landlords in connivance with the Government officials. There is every small tract of land. The adivasis of the area do not own much land. Whatever land they have a part of it has been acquired by the Administration. The land which was to be given to the Adivasis, has been given to the Sugar Factory is connivance with the officials and a result thereof the adivasis of the area have been deprived of the land. When I raised my voice against it and staged a demonstration, the collector of the area and the police officer Deepak Mishra (A.I.G.P.) harassed me. They put me behind the bars before the elections... *(Interruptions)* After the elections, I again raised my voice and wrote letters to the Home Minister and Prime Minister stating that officers of the area are grabbing and land of adivasis, they are ruining them and are sending them in the forests. I have been bringing this matter to their notice for the last four months but no attention is being paid. I wanted to meet the Home Minister in this connection but I am not being allowed. I would like to inform the Government through you that if this injustice to Adivasis is carried on, the day is not far off when our area will also become one like Kashmir or Punjab. When officers of my constituency came to know that I have raised all these points in the House they told me that I can do no harm to them as they have their people in the Ministry. *(Interruptions)* The police officer Shri Deepak Mishra carried out a search in my house along with the Police Party in my absence. I had came to Delhi in connection with some parliamentary work. They hurled abuses on my family members. It is not only an insult to me but it is an insult to all the Members of Parliament. An enquiry should be instituted against this officer... *(Interruptions)* If appropriate action is not taken within two days, I will stage a Dharna in the House itself.

MR. SPEAKER: Please sit down. There is a point of order.

(Interruptions)

[English]

SHRI VASANT SATHE (Wardha): We are supporting his case also. It should go to the Privileges Committee. We would say that this case should also go to the Privileges Committee.. *(Interruptions)*

[Translation]

SHRI JAG PAL SINGH (Hardwar): We also want that this case should be referred to privileges Committee. *(Interruptions)*

MR. SPEAKER: Please sit down.

(Interruptions)

[English]

MR. SPEAKER: No; nobody else will speak.

(Interruptions)

MR. SPEAKER: Please take your seats. This is not the way. I have called upon Mr. Advani to take the floor.

(Interruptions)

MR. SPEAKER: No; you cannot do like this.

(Interruptions)

MR. SPEAKER: Mr. Advani wants to speak on a point of order, I will not hear you.

(Interruptions)

[Translation]

SHRI JAG PAL SINGH: This is not an ordinary matter.

MR. SPEAKER: I do agree with it and I

have given permission but first you take your seat. After this, I will call Shri Pande.

SHRI JAG. PAL SINGH: You please listen to me, through you, I would like to say that we have written innumerable petitions but this Government...

MR. SPEAKER: Please sit down.

SHRI JAG PAL SINGH: You please listen to me. Those people had already met the Home Minister. When they met the Home Minister several times, then why he did not take any action?

MR. SPEAKER: First of all, I will listen to the point of order.

[English]

Mr. Advani, you can speak on your point of order.

(Interruptions)

[English]

MR. SPEAKER: I am on my legs. Please sit down. Please take your seats.

(interruptions)

MR. SPEAKER: I am on my legs.

(Interruptions)

MR. SPEAKER: No, I am on my legs.

(Interruptions)

[Translation]

MR. SPEAKER: You please sit down. What are you saying? You are threatening me? All of you please sit down. You restrain your anger. You are being too furious.

(Interruptions)

[English]

MR. SPEAKER: I am on my legs. You

cannot show your red eyes to the Speaker.

(Interruptions)

[*Translation*]

MR. SPEAKER: You please take seat.

[*English*]

Mr. Mohammad Shafi, I warn you to take your seat.

(Interruptions)

[*Translation*]

MR. SPEAKER: Both Shri Delkar and Shri Tandel are honourable Members of the Lok Sabha. I have already forwarded to the Government, the petition submitted to me by Shri Delkar. I have given permission to both of them.

(Interruptions)

MR. SPEAKER: Shri Delkar has already spoken what he wanted. Now, it is the turn of Shri Tandel to speak. However, if Shri Advani has any point of order, then he will speak. After that, I will call Shri Tandel. Let me hear the point of order raised by Shri Advani. I do give permission whenever a point of order is raised by Members sitting on this side also. Now let me hear Shri Advani's point of order. Shri Advani.

[*English*]

SHRI L.K. ADVANI (New Delhi): Rule 229 of the Rules of Procedure and Conduct of Business in Lok Sabha reads as follows:

"When a member is arrested on a criminal charge or for a criminal offence or is sentenced to imprisonment by a court or is detained under an executive order, the Committing judge, magistrate or executive authority, as the case may be, shall immediately intimate such fact to the Speaker indicating the reasons for the arrest, de-

tection or conviction, etc...."

[*Translation*]

Just now we heard from our hon. Member, Shri Mohanbhai Delkar that he was arrested (*Interruptions*). With regard to whatever has been said here, I would like the hon. Home Minister to ... (*Interruptions*)

MR. SPEAKER: You please sit down. Shri Tandel.

SHRI D.J.TANDEL (Daman and Diu): Mr. Speaker, Sir, through you I would like to say something. I request to all the hon. Members of this House to give me a patient hearing.

I have been elected as an independent Member from Daman and Diu. Despite the hooliganism and gangsterism unleashed by the rules of Daman and Diu and Dadra and Nagar Haveli, the people elected me and sent me here as an independent Member. The Administrator, the Chief Secretary and the Inspector General of Police of Daman and Diu and Dadra and Nagar Haveli are one. When we raised our voice against the oppression unleashed on the people of Daman and Diu, the administration tried to blackmail us (*Interruptions*)

I am telling the truth. I want to make it clear to the hon. Members that our hearts are broken, we do not want to hide anything. The whole machinery is that of the Congress. (*Interruptions*)

We are extremely thankful to the hon. Members of the Congress Party for showing sympathy to our cause but frankly speaking we do not need your sympathy or cooperation (*Interruptions*)

Mr. Speaker, Sir, I would like to mention here that the A.I.G.P. i.e. the Additional Inspector General of Police accompanied by a police party went to search the house of Shri Delkar, who is an elected Member from that constituency. He was arrested before the elections too. He and members of his

family are being harassed in this manner by the police. Similarly the Government machinery is harassing and blackmailing me also (*Interruptions*)

About twenty days back in my constituency of Daman and Diu, the A.I.G.P., the Collector and the Administrator jointly transferred C class employees, that is the lower class employes including typists and drivers to a place 800 kms away while according to the transfer policy in the Service Rules of the Government of India the C Class employees can be transferred only to their talukas or districts. Despite that they transferred these employees to a place 800 Kms. ways in order to suppress us. (*Interruptions*)

I met hon. Minister in this regard and he is paying due attention to this matter. The Minister of State in the Ministry of Home Affairs sent a wireless message to Daman and Diu directing the administration to stay the transfer orders, but the A.I.G.P. did not pass the message to the Administration and on 21st all of them were relieved (*Interruptions*)

On 21st, I met the Minister of State in the Ministry of Home Affairs, Shri Subodh Kant Sahay and he talked to the Chief Secretary on telephone, hotline connection and asked him not to go ahead with the transfers. However despite that, all of them were relieved yesterday and all of them have been transferred from there. Even the orders of the hon. Minister were not complied with. The officials there say that they have complete control over the administration and we independent members would not be able to do any harm to them. In this manner, they don't listen to any of our grievances.

Through you, I would like to say that the the administrator, Shri Khurshid Alam Khan has unleashed terror there. In this manner all our appeals fall on deaf ears and we are ridiculously asked to shout it out in the Parliament. Mr. Speaker, Sir, the entire machinery should be overhauled and an inquiry should be conducted why the wireless message was not conveyed or other bun-

glings committee in this regard. The present Administrator should also be recalled. We don't want Khurshid Alam Khan as our administrator. Similarly, we want a separate administrator for Daman and Diu and Dadra and Nagar Haveli. For the time being the Governor of Goa functions as the Administrator.

SHRI MOHANBHAI SANJIBHAI DELKAR: The police officers who disobeyed the orders of the Minister of State for Home should be suspended immediately and an inquiry should be conducted against them. The orders of the Government of India were not complied to, there. An inquiry should be conducted into these matters.

We demand a statement from the hon. Home Minister about the whole affairs (*Interruptions*)

SHRI D.J. TANDEL: Mr. Speaker, Sir, the Collector should be immediately transferred from there and entire administrative machinery should be overhauled.

Mr. Speaker, Sir, if our grievances are not redressed we will resort to hunger strike (*Interruptions*).

13.00 hrs.

[*English*]

MR. SPEAKER: Shri Upendra.

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): The hon. Member Shri Delkar has given a representation to the Government complaining that some bureaucrats in collusion with the defeated Congress candidate... (*Interruptions*) Sir, I will just read one sentence from his letter:

"Even since the General Election when the Congress candidate lost, the bureaucracy..."

(*Interruptions*)

PROF. P.J. KURIEN (Mavelikara): How can he reply? It is for the Home Minister to reply... (*Interruptions*)

MR. SPEAKER: Anybody from the Government can respond. Please take your seats.

SHRI VASANT SATHE (Wardha): Has he got your permission? Has he shown the papers to you?... (*Interruptions*)

MR. SPEAKER: Let us hear Mr. Upendra.

(*Interruptions*)

PROF. P.J. KURIEN: He should get prior permission from you before quoting... (*Interruptions*)

SHRI B. SHANKARANAND (Chikkodi): Sir, I am on a point of order.

MR. SPEAKER: What is your point of order?

SHRI B. SHANKARANAND: I am coming to the point of order, but before that I would like to say that the House should take the issue of the tribals very seriously. Whether it is the present Government or the previous Government—I am not going to speak for any Government here—if any one is involved in the atrocities on the tribals, this House should take serious notice of it... (*Interruptions*) The persecution of the MPs, whether at the hands of the bureaucrats or at the hands of the police, as happened with Mr. Chennithala or the tribal M.P.—we are very serious about it. Let us not take the issue very lightly. On the one hand, the MPs are being hit and persecuted. On the other hand, the tribals, whether on this side or that side, when they are raising the issue of the tribals, it is a very grave question. Let us not take it very lightly. And if the Parliamentary Affairs Minister, to score a debating point, tries to politicise the issue of the tribals, it is most objectionable. I will come to the point of order.... (*Interruptions*) Now this is with regard to the charges. I do not know when

Mr. Upendra has become the Home Minister. On the question of tribals I would have expected the Home Minister to answer that.

MR. SPEAKER: I permitted him. (*Interruptions*)

SHRI B. SHANKARANAND: When he rose up to speak about the tribals and tried to read a letter from the tribals, perhaps, that would have been properly read by the Minister... (*Interruptions*)

MR. SPEAKER: I have permitted him to raise a point of order.

SHRI B. SHANKARANAND: If he refers to a document and he has the audacity to quote from that... (*Interruptions*) In this regard I want to quote rule 368 of the Rules of Procedure:

"If a Minister quotes in the House a despatch or other States paper which has not been presented to the House he shall lay the relevant paper on the Table."

Now he is reading a letter. He must first place that paper on the Table and then refer to it. Before that he must seek your permission for laying it on the Table. But we must know what it is. He must not quote out of context something or the other. Let us know what is that document. Let the entire document be placed on the Table so that we know what it is, to whom it is addressed, what is the purpose, what is the request, what is the prayer and what is the reaction of the Government. Without that he should not be allowed to quote that.

MR. SPEAKER: You get an authenticated copy of that paper and lay it on the Table.

SHRI P. UPENDRA: The objection raised by Mr. Shankaranand is not valid because hon. Members also met me and as a Minister for Parliamentary Affairs I am equally concerned about the privileges of the hon. Members. Immediately I brought it

to the notice of the Home Minister and also discussed the matter with the Prime Minister. The Home Minister will react to the charges made by the hon. Members.... (Interruptions)

SHRI VASANT SATHE: On a point of order. Just now it has been pointed out to you that under rule 368 it is essential to lay the paper on the Table. The whole purpose of laying the papers on the Table is that everybody is aware what that contains so that nobody can quote out of context. Sir, he cannot take the House by surprise. Before he quotes, we have the right to see it because he is quoting it out of context... (Interruptions)

MR. SPEAKER: I have told him to lay an authenticated copy of that on the Table.

[Translation]

PROF. MAHADEO SHIWANKAR (Chimur): My point of order is that when Shri P. Upendra was speaking, two-three hon. Members sitting in the front benches stood up repeatedly as a result of which we could not hear anything. The atmosphere that has been created here is not healthy. My submission is that you should tell those hon. Members who stand up again that they should not do so. (Interruptions)

MR. SPEAKER: Please listen to the Home Minister.

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): Both the hon. Members from Daman & Diu came to my office and made certain complaints against the officers. It is not the policy of the Government to change officers after the change in the Government here. That is not the policy.... (Interruptions)

MR. SPEAKER: Shri Kurien, please take your seat. I have not permitted you.

(Interruptions)

SHRI MUFTI MOHAMMAD SAYEED:

All the officers there are functioning. This is a coincidence that they were appointed by the previous Government. And the complaint of the hon. Members was because the people who were defeated against who they have fought elections, naturally there were some communications between the officers and those people... (Interruptions). I must say... (Interruptions)

MR. SPEAKER: Mr. Kurien, no, not like that.

SHRI MUFTI MOHAMMAD SAYEED: The hon. Members addressed a letter to you.

MR. SPEAKER: I have sent that letter to you.

SHRI MUFTI MOHAMMAD SAYEED: There are serious allegations about the conduct of officers especially when they have to deal with the hon. Members. I give the assurance to the House that there will be prompt enquiry, as to what are the actual facts of the case, and the officer, whosoever is guilty, will be punished. I assure the House.

MR. SPEAKER: Shri Dinesh Singh.

[Translation]

SHRI MOHANBHAI SANJIBHAI DELKAR: There is no statement in this regard by the Minister of Home Affairs. First of all Shri Dipak Mishra A.I.G.P. should be removed and then the inquiry should be conducted.

[English]

SHRI DINESH SINGH (Pratapgarh): Mr. Speaker, Sir, I rise to deplore the brutal killings that have been taking place in the last few days, of Arabs in Israel and in the Occupied Territories. It is imperative for peace in this region that... (Interruptions)

Alleged assault by Delhi Police on

[Translation]

MR. SPEAKER: Mr. Dinesh Singh, are you reading out a statement.

(Interruptions)

[English]

SHRI DINESH SINGH: Mr. Speaker, Sir, for the convenience of ... (Interruptions)

MR. SPEAKER: Mr. Soz, let us hear Mr. Dinesh Singh.

SHRI DINESH SINGH: Sir, there has been so much of disturbance, I will begin again.

Sir, I rise to deplore that brutal killings that have been taking place in the last few days, of Arbas in Israel and in the Occupied Territories. It is imperative for the peace in this region that President Yasser Arafat be given all facilities to exercise his right to address the Security Council on the subject... (Interruptions)

[Translation]

If you are not relishing my reading, then I may give it to you, so like.

(Interruptions)

[English]

Sir, if he is once again denied a visa to visit New York, the venue of the meeting of the Security Council must be changed to enable him to let the world know what atrocities are being inflicted on the people of Palestine.

The cause of the Palestinian people is just. It has been supported by the Indian National Congress since the time of Mahatma Gandhi and, in free India, under the leadership of Pandit Jawaharlal Nehru, Shri Lal Bahadur Shastri, Shrimati Indira Gandhi and Shri Rajiv Gandhi... (Interruptions)

MR. SPEAKER: Mr. Dinesh Singh, address the Speaker.

SHRI DINESH SINGH: The Congress party, even though in Opposition... (Interruptions)

MR. SPEAKER: Mr. Dinesh Singh, it will be all right if you speak extempore...

(Interruptions)

SHRI DINESH SINGH: Mr. Speaker, Sir, all hon. Members are free to express their opinion. I am expressing my opinion. There is nothing to oppose or support it. But why are they interfering, I do not understand that.

MR. SPEAKER: You speak extempore. You can do well if you speak extempore.

SHRI DINESH SINGH: Sir, the Arab Ambassadors called on the Congress President to apprise him of the situation. The Congress Party, even though in Opposition, has renewed its pledge to continued vigilance in the defence of the just cause of President Arafat and his people.

I believe that the Arab Ambassadors have also called on the Government to seek support but no reaction from the Government has been forthcoming, even though the President of U.S.A. has urged Israel to stop valence and revive the Peace process.

I urge the Government to give full support to the just cause of the Arabs.

MR. SPEAKER: Shri Saifuddin Choudhury...

(Interruptions)

MR. SPEAKER: Mr. Biplab Babu, you always stand up like that. I have permitted Mr. Choudhury. Why do you stand up?

[Translation]

Please sit down.